

MR. SPEAKER: All these members write to me. Only one is allowed. It does not mean that you write and therefore it must come. Please sit down.

SHRI JYOTIRMOY BOSU: Only I want to ask whether the Commerce Minister will make a statement on the crashing of jute prices.

MR. SPEAKER: Not unless I allow it.

PROF. MADHU DANDAVATE (Rajapur): I had drawn your attention to your own observation made in this House sometime back when the late Dr. B. R. Ambedkar's statue was disfigured and you had passed strictures on the behaviour of the demonstrators. I want to bring to your notice and the notice of the House that on 6th November, 1974....

MR. SPEAKER : I have not given him permission. He cannot come in between other items.

Every minute you, some other members come out with your observation 'What is your opinion?', 'What is your judgment?', 'Why are you not passing strictures?'. After all, there should be some limit when you are dealing with the Chair. When I do not give permission to raise a matter, you just get up and say what you please.

Next—The Secretary-General to report a message from Rajya Sabha.

12.17 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Municipal Corporation (Amendment) Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 11th November, 1974."

DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Delhi Municipal Corporation (Amendment) Bill, 1974, as passed by Rajya Sabha.

12.18 hrs.

DELHI SALES TAX BILL

APPOINTMENT OF MEMBERS TO SELECT COMMITTEE

SHRI S. M. SIDDAYA (Chamara-janagar): I move:

"That this House do appoint Sarvashri C. Subramaniam, Satpal Kapur, Sudhakar Pandey and Dalip Singh to the Select Committee on the Bill to consolidate and amend the law relating to the levy of tax on the sale of goods in the Union Territory of Delhi in the vacancies caused by the resignations of Sarvashri Y. B. Chavan, K. R.